

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.22**  
**I.A No.06 /2023 & 220/2024 in**  
**C.P. (IB) No.08/BB/2021**

**IN THE MATTER OF:**

State Bank of India	...	Petitioner
Vs		
Mr. Awarz Ahmed	...	Respondent

**Order under Section 95 (1) of I & B Code, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Ravindra Beleyur  
Shri Ullasa B.C PCS

For Personal Guarantor: Shri G.Sridhar

**ORDER**

**I.A. No.6/2023 & 220/2024**

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. List the case for hearing on I.As **22.07.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**